

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.2242/2019**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.08.07.2019/NCLAT/UR/862**

**In the matter of:**

Rukson Packaging Private Limited ..... Appellant

Versus

Bionext Pharma Pvt. Ltd. .... Respondent

Appearance: None for the Appellant.

**22.07.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 08.07.2019 and the Office after scrutiny of the Memo of Appeal on 09.07.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 10.07.2019. The Appellant re-filed the Memo of Appeal on 19.07.2019. It is stated in the Interlocutory Application (IA) that defects regarding Affidavit were not rectified and since the Appellant is staying at Mumbai, it caused delay completing the formalities of notarisation, signing the documents and sending the documents from Delhi to Mumbai and after completion of procedure sending Delhi for filing the same. Hence, there is delay of one day in re-filing the Memo of Appeal, so, the same may be condoned.

3. No one appears on behalf of the Appellant. Perused the averments made in the IA as well as Office report.

4. Considering the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 23.07.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar